

NOTICE

In partial modification to the judicial assignment of the **High Court of Bombay at Goa**, which has come into effect from **4th January 2017**, it is hereby notified for the information of the Advocates and parties appearing in person at **High Court of Bombay at Goa**, that the **Hon'ble the Chief Justice** is pleased to approve following partial modification with effect from **Monday, 27th February 2017** :

1	The Hon'ble Shri Justice ANOOP V. MOHTA AND The Hon'ble Ms. Justice NUTAN SARDESSAI	For admission, final hearing and order matters therein:- (A) All Division Bench Civil and Criminal work. (B) All Public Interest Litigations. (C) Specially assigned matters.
2	The Hon'ble Shri Justice F.M. REIS	For admission, final hearing and order matters therein:- (A) First Appeals not assigned to other Court. (B) All First Appeals arising from M.A.C.T. cases and L.A.Rs. (C) All Second Appeals. (D) Specially assigned matters.
3	The Hon'ble Shri Justice C.V. BHADANG	For admission, final hearing and order matters therein:- (A) All Civil Writ Petitions and Civil work not assigned to any other Court (B) Appeal from Orders. (C) All Criminal work. (D) Specially assigned matters.

NOTE

- 1) The **Hon'ble Shri Justice Anoop V. Mohta** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996 and to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013
- 2) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

**High Court, Appellate Side,
Bombay.**

Date : February 2017

By Order,

Sd/-
(R.M. Joshi)
Registrar (Judl-I)